

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S CMR LIFESCIENCES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CMR Lifesciences Private Limited
2.	Date of incorporation of corporate debtor	15.03.2011
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230GJ2011PTC064445
5.	Address of the registered office and principal office (if any) of corporate debtor	505 Matrix Tower, Corporate Road, Nr. Vodafone House B/H Divya bhaskar Office, S.G. Highway, Ahmedabad-380015, Gujarat, India
6.	Insolvency commencement date in respect of corporate debtor	09.09.2024
7.	Estimated date of closure of insolvency resolution process	08.03.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Sunil Kumar Kabra IBBI/IPA-001/IP-P01011/2017-18/11662
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007; Email Id: jlnusco@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address same as mentioned in Sl. 9; Email Id.: ip.cmrlife@gmail.com
11.	Last date for submission of claims	Monday, 23.09.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s CMR Lifesciences Private Limited on 09.09.2024.


The creditors of M/s CMR Lifesciences Private Limited are hereby called upon to submit their claims with proof on or before **Monday, 23.09.2024** to the interim resolution professional at the address mentioned against entry No. 10.

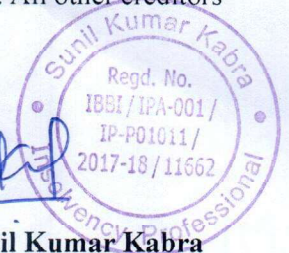
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11.09.2024

Place: Surat


CA. Sunil Kumar Kabra
Interim Resolution Professional



PEGASUS ASSETS RECONSTRUCTION PRIVATE LIMITED
55-56, 5th Floor, Free Press House, Free Press Journal Marg, Mumbai-400021. Phone No: (022) 61884700/728
Acting in its capacity as Trustee of Pegasus 2023 Trust 10

CORRIGENDUM

Re: Publication dated 22.08.2024 with regards to the Public Notice for Notice of Intention to Sell under Rule 8(5) & (6) of Security Interest Enforcement Rules/RW Section 13 (8) of SARFAESI Act, 2002 in the account of M/s. Laxmi Electricals, Represented by its Proprietor Gandhi Vijay Raneshchandra, 2) M/s. LC Electricals, Represented by its Proprietor Gandhi Vijay Raneshchandra, 3) Gandhi Vijay Raneshchandra, 4) Gandhi Sejal, 5) Gandhi Ayushi, 6) Himanshi Vijay Gandhi. We refer to the Public Notice for Notice of Intention to Sell under Rule 8(5) & (6) of Security Interest Enforcement Rules/RW Section 13 (8) of SARFAESI Act, 2002, published on 22.08.2024 in Financial Express (English and Gujarati) in Ahmedabad Edition, inadvertently, that instead of Jana Small Finance Bank please read it as Pegasus Assets Reconstruction Private Limited 55-56, 5th Floor, Free Press House, Free Press Journal Marg, Mumbai-400 021 Phone No: (022) 61884700/728 Acting in its capacity as Trustee of Pegasus 2023 Trust 10. Whereas other terms and conditions in the said notice remains unchanged.

Place: Gujarat Sd/- Authorized Officer
Date: 11.09.2024 Pegasus Assets Reconstruction Private Limited (Acting in its capacity as the Trustee of Pegasus 2023 Trust 10)

PEGASUS ASSETS RECONSTRUCTION PRIVATE LIMITED
55-56, 5th Floor, Free Press House, Free Press Journal Marg, Mumbai-400021. Phone No: (022) 61884700/728
Acting in its capacity as Trustee of Pegasus 2023 Trust 10

CORRIGENDUM

Re: Publication dated 07/09/2024 with regards to the Public Notice for Sale by E-Auction in the account of a Hirpara Mukeshbhai Babubhai (Borrower & Mortgagor) b) Manishaben Mukeshbhai Hirpara (Co-Borrower). We refer to the Public Notice for Sale by E-Auction, published on 07/09/2024 in Financial Express (English and Gujarati) in Ahmedabad Edition, inadvertently, in the Last date for submission of Bid was mentioned as 23-09-2024 instead of 04-10-2024 and Time and venue of Bid Opening was mentioned as 03-10-2024 instead of 04-10-2024, please read the date of Last date for submission as 03-10-2024 and Time and venue of Bid Opening as 04-10-2024, whereas other terms and conditions in the said notice remains unchanged.

Place: Surat Sd/- Authorized Officer
Date: 11.09.2024 Pegasus Assets Reconstruction Private Limited (Acting in its capacity as the Trustee of Pegasus 2023 Trust 10)

MANIPUR STATE POWER COMPANY LIMITED
Keishampat Junction, Imphal-795 001
CIN: U4010MN20135G008344

Corporate Office:- Electricity Complex, Patta No. 1293 under 87(2), Khwai Bazar, Keishampat, Imphal-795001, Manipur, INDIA

Office of the Deputy General Manager, Civil Division

NOTICE INVITING TENDER
Dated/Imphal the 6th September, 2024

NO: 4/2(12)/MSPCL/2015-CD/ On behalf of the Managing Director, MSPCL; the Deputy General Manager, Civil Division, MSPCL, Manipur invites sealed Open Tender in PWD Form-7 from approved and eligible PWD Registered contractor(s) for a total of 5(Five) nos. of works.

The tender details and documents shall be available from 07/09/2024 to 20/09/2024. Bid submission start date and end date: 07-09-2024, Time: 10:00am and 20-09-2024, Time: 12noon. Date of opening of bid: 20/09/2024, Time: 1:00pm at the Office of the Deputy General Manager, Civil Division, MSPCL.

Sd/-
Deputy General Manager
Civil Division, MSPCL

MANIPUR STATE POWER COMPANY LIMITED
Keishampat Junction, Imphal-795001
Office of the Hydel Civil Divn., Electricity Complex, Patta No.1293 under 87(2), Khwai Bazar, Keishampat, Imphal-795001, Manipur, INDIA

NOTICE INVITING TENDER NO. 3
Dated/Imphal, the 6th September, 2024

No. 42/NIT/HCD/MSPCL/2023-24/OT/ On behalf of the Managing Director, MSPCL, the Deputy General Manager, Hydel Civil Division, MSPCL, Manipur, invites sealed Open Tender in PWD Form-7 from approved and eligible registered contractors of PWD for 3 (three) nos. of works each costing below Rs 21.00 lakhs (Rupees twenty one lakhs) only.

The tender details and documents shall be available from 07/09/2024 to 20/09/2024. Bid submission start date and end date 07/09/2024, Time 10.00 AM and 20/09/2024, Time 12.00 noon respectively. Date of opening bid: 20/09/2024 Time 1.30 PM at the Office of the Deputy General Manager, Hydel Civil Division, MSPCL.

Sd/-
Deputy General Manager
Hydel Civil Division, MSPCL

STATE BANK OF INDIA
RACPC (60921) Nilambaug Chowk, Bhavnagar, Gujarat-364 001.

POSSESSION NOTICE

Whereas:
The Undersigned being the Authorized officer of the State Bank of India - RACPC - Bhavnagar, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act -2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand Notice dated 17-04-2023 calling upon the Borrower/s **KALPANABEN NIKULSINGH CHUDASAMA AND NIKULSINH J. CHUDASAMA** to repay the amount mentioned in the notice being **Rs.12,53,528.00 (Rupees Twelve Lakhs Three Thousand and Five Hundred Twenty Eight only)** as on 17/04/2023 further interest at the contractual rate and incidental expenses, costs, charges etc, thereon within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower, legal heirs (known - unknown), legal representatives (known-unknown) Guarantor and the public in general that the undersigned as per The Honourable 8th Additional Chief Judicial Magistrate Order No.CRMA No.655/2024 dated 02/08/2024 has taken Physical Possession of the property described herein below in exercise of powers conferred on me under section 13(4) of the Act read with Rule 8 of the said Rules on 08-09-2024.

The Borrower, legal heirs (known - unknown), legal representatives (known-unknown), Guarantor and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India - RACPC - Bhavnagar, for an amount of **Rs.12,53,528.00 (Rupees Twelve Lakhs Three Thousand and Five Hundred Twenty Eight only)** as on 17/04/2023 with further interest incidental expenses, costs, charges etc, thereon.

The Borrower's and co-borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

Description of the Immoveable Properties

All that piece of parcel of land and building of Plot No. 117 land admeasuring 120.84 sq.mtrs. with proposed construction admeasuring 81.93 sq.mtrs. of Non Agricultural land of Revenue Survey No. 18,20 Paiki 1 & 20 Paiki 2, known as "Sukhsantini Residency" of Village : Fulsar, Taluka and District : Bhavnagar and Bounded as under:
East : Plot No.118 West : Plot No. 116
North : Land of R.Survey No. 19 Paiki South : 7.50 Mtrs. Wide Road.

Date : 08-09-2024 Authorized Officer
Place : Bhavnagar. State Bank of India - RACPC, Bhavnagar.

STATE BANK OF INDIA
RACPC (60921) Nilambaug Chowk, Bhavnagar, Gujarat-364 001.

POSSESSION NOTICE

Whereas:
The Undersigned being the Authorized officer of the State Bank of India - RACPC - Bhavnagar, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act -2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand Notice dated 28-04-2023 calling upon the Borrower/s **Mr. KAUSHIK GRODHANBHAI GOHIL** to repay the amount mentioned in the notice being **Rs.7,44,316.00 (Rupees Seven Lakhs Forty Four Thousand and Three Hundred Sixteen only)** as on 28/04/2023 further interest at the contractual rate and incidental expenses, costs, charges etc, thereon within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower, legal heirs (known - unknown), legal representatives (known-unknown) Guarantor and the public in general that the undersigned as per The Honourable 8th Additional Chief Judicial Magistrate Order No.CRMA No.653/2024 dated 02/08/2024 has taken Physical Possession of the property described herein below in exercise of powers conferred on me under section 13(4) of the Act read with Rule 8 of the said Rules on 08-09-2024.

The Borrower, legal heirs (known - unknown), legal representatives (known-unknown), Guarantor and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India - RACPC - Bhavnagar, for an amount of **Rs.7,44,316.00 (Rupees Seven Lakhs Forty Four Thousand and Three Hundred Sixteen only)** as on 28/04/2023 with further interest incidental expenses, costs, charges etc, thereon.

The Borrower's and co-borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

Description of the Immoveable Properties

All that piece of parcel of Flat No.306 admeasuring 650.00 sq.Fts. on Third Floor of SHIVKUNJ RESIDENCY, comprised in Plot No. 40, 41, 44, 45, comprising in Non Agricultural survey No. 2/4, of Village : Adhweda, Taluka and District : Bhavnagar and Bounded as under:
East : Stair, Passage and Entrance West : Marginal Space of Building
North : Flat No. 305 and Open Space South : Marginal Open Space of Building

Date : 08-09-2024 Authorized Officer
Place : Bhavnagar. State Bank of India - RACPC, Bhavnagar.

STATE BANK OF INDIA
Stressed Assets Recovery Branch, 2nd Floor, Samyak Status, Opp. D R Amin School, Diwalipura Main Road, Vadodara-390007

[Rule 8(1)] POSSESSION NOTICE (For immoveable property)

Whereas: The undersigned being the Authorized Officer of State Bank of India, Stressed Assets Recovery Branch, 2nd Floor Samyak Status, Opposite D R Amin School, Diwalipura Main Road, Vadodara-390007 and in exercise of powers conferred upon me under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 03.05.2024 calling upon the co-borrower **M/s Parim Enterprise, Proprietor & Guarantor Shri Himanshu Gendrabhai Shah and Guarantor Mrs. Parul Himanshu Shah** to repay the amount mentioned in the notice being **Rs. 1,37,05,325.96 (Rupees One Crore Thirty Seven Lakh Five Thousand Three Hundred Twenty Five and Paise Ninety Six only)** as on 03.05.2024 less: recoveries thereon together with further interest at the contractual rate on aforesaid amount together with incidental expenses, costs charges thereon within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to borrowers, legal heirs (known-unknown), legal representatives (known-unknowns), guarantor and the public in general that, that the undersigned has taken Symbolic Possession of the properties described herein below in exercise of the powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules 10th day of September 2024.

The borrower, legal heirs (known - unknown), legal representatives (known - unknown), guarantor and the public in general are hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of State Bank of India, for net amount of being **Rs. 1,37,05,325.96 (Rupees One Crore Thirty Seven Lakh Five Thousand Three Hundred Twenty Five and Paise Ninety Six only)** as on 03.05.2024 less: recoveries thereafter together with further interest at the contractual rate on aforesaid amount together with incidental expenses, costs charges thereon

The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

Description of Immoveable Properties

Property No. 1: All the piece and parcel of immoveable property at "Shalin Flats" Flat no 301, 3rd Floor, admeasuring 970 Sq. Feet carpet area constructed on land bearing R S no. 181/2, T P Scheme no 14, Final Plot No. 130 admeasuring 570.00 Sq. Meter of Mouje Village-Saiyed-Vasna, Registered District and Sub-District-Vadodara (Owned By Mrs. Parul Himanshu Shah), Bounded By: East: Flat No 302, Shalin Flats, West: Greenpark Society, North: 24.00 Meter T P Road, South: Flat No 303, Shalin Flats.

Property No. 2: All the piece and parcel of immoveable property at "Shalin Flats" Flat no 302, 3rd Floor, admeasuring 970 Sq. Feet carpet area constructed on land bearing R S no. 181/2, T P Scheme no 14, Final Plot No. 130 admeasuring 570.00 Sq. Meter of Mouje Village-Saiyed-Vasna, Registered District and Sub-District-Vadodara (Owned By Mrs. Parul Himanshu Shah), Bounded By: East: Greenpark Society, West: Flat No 301, Shalin Flats, North: 24.00 Meter T P Road, South: Flat No 303, Shalin Flats.

Date : 10.09.2024 Authorized Officer
Place : Vadodara State Bank of India - SARB Vadodara

POSSESSION NOTICE
(for immoveable property)

Whereas:
The undersigned being the Authorized Officer of SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029) (formerly known as INDIABULLS HOUSING FINANCE LIMITED) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 16.05.2024 calling upon the Borrower/s **PANCHAL BHAVIKBHAI HARIBHAI AND PANCHAL KINJALBEN BHAVIKKUMAR** to repay the amount mentioned in the Notice being **Rs. 10,76,484.11 (Rupees Ten Lakhs Seventy Six Thousand Four Hundred Eighty Four and Paise Eleven Only)** against Loan Account No. **HHLGNR00506465** as on 15.05.2024 and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 05.09.2024.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SAMMAAN CAPITAL LIMITED (formerly known as INDIABULLS HOUSING FINANCE LIMITED) for an amount of **Rs. 10,76,484.11 (Rupees Ten Lakhs Seventy Six Thousand Four Hundred Eighty Four and Paise Eleven Only)** as on 15.05.2024 and interest thereon.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECE AND PARCEL OF LAND/PROPERTIES AS UNDER TOGETHER WITH ALL THE PRESENT AND/OR FUTURE STRUCTURE / BUILDING FURNITURE STANDING AND/OR PLANT AND MACHINERY INSTALLED / OR TO BE INSTALLED OR CONSTRUCTED /OR TO BE CONSTRUCTED THEREON AND ALL THE PRESENT AND/OR FUTURE RIGHTS TITLE AND/OR INTEREST OF MRS PANCHAL KINJALBEN BHAVIKKUMA THEREIN FLAT NO - A/302, 3RD FLOOR, BLOCK - A, ADMEASURING 71.07 SQ. MTRS., SUPER BUILT-UP AREA AND ADMEASURING 24.02 SQ. MTRS., UNDIVIDED SHARE IN THE LAND IN SCHEME KNOWN AS "SHIV RESIDENCY" SITUATED AT LAND BEARING SY. NO - 1/13/1, SHEET NO. 8 C.T.S. NO. 519, 521, 524, 527/1, 527/2, CONSOLIDATED NEW SY CITY NO. -519/1, OF MOUJE KALOL TALUKA GANDHI NAGAR, KALYANPURA KALOL GANDHI NAGAR- 382721 GUJARAT, BUTTED AND BOUNDED BY IN THE:-

EAST : FLAT BALCONY WEST : FLAT NO.
NORTH : FLAT BALCONY SOUTH : FLAT NO. A/303

Date : 05.09.2024 Authorized Officer
Place : GANDHI NAGAR SAMMAAN CAPITAL LTD. (FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED)

IDFC FIRST Bank Limited
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) | CIN : L65110TN2014PLC097792
Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031.
Tel: +91 44 4564 4000 | Fax: +91 44 4564 4022

NOTICE UNDER SECTION 13 (2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited). The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan was classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr. No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
1	76406271	Home Loan	1. Arnutji Manaj Thakor 2. Sonalben Arnutji Thakor	14.08.2024	INR 2,91,537,22/-
Property Address : All That Piece And Parcel Of Immoveable Property Being A Gamta Milkat (plot) No. 162, Having Area Admeasuring Around 83.33 Sq. Yds. I.e. 69.67 Sq. Mtrs., Known As "madhupura", Situated On The Land Of Mouje/Village Kaiyal, Taluka-kadi, And Dist-mahesana, Gujarat-382705, And, Bounded As: East: 30 Ft. Road, West: Road, North: House Of Thakor Jagaji Manaji, South: Open Plot Of Nayi Kantibhai					
2	39729494	Loan Against Property	1. Desai Amrutbhai 2. Desai Iswarbhai 3. Desai Rajiben	17.08.2024	INR 3,76,021,97/-
Property Address : All That Piece And Parcel Of Immoveable Gamta Property Being Milkat No. 5, Admeasuring Around 70 X 40 Sq. Fis. I.e. Aggregated Admeasuring Around 2800 Sq. Feet With Constructed Thereon, Situated At Mouje: Bhavda, Ta.: Virangam, Of District: Ahmedabad Gujarat-382140, And Bounded As: East: House Of Jayrambhai Halalbhai, West: House Of Kamshibhai Lalbhai, North: Open Space, South: Road					
3	57894643	Loan Against Property	1. Vikramsinh Sadhaji Rathod 2. Maneben Vikrambhai Rathod	14.08.2024	INR 3,99,986,16/-
Property Address : All That Piece And Parcel Of Immoveable Gamta Property Being A Gamta Milkat No. 317, Plot Area 1152 Sq. Feet, I.e. 107.06 Sq. Mtrs., Situated On The Land Of Mouje/Village-ajrupji, Sub-district: Kathal, District: Kheda, Gujarat-387610, Bounded As: East: House Of Ghalaji, West: Open Space, North: House Of Somaji, South: House Of Kaunbhai					

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc., within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/-
Authorized Officer
IDFC First Bank Limited

Date : 11.09.2024 (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)
Place : GUJARAT

IndusInd Bank
INDUSIND BANK LTD. PNA House, 1st Floor, Plot No. 57 and 57/1, Street No. 17, Near ESIC Office, MIDC, Andheri (E), Mumbai-400093

POSSESSION NOTICE UNDER SARFAESI ACT 2002

WHEREAS, The undersigned being the Authorized Officer of the **INDUSIND BANK LIMITED** under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) (SARFAESI Act) and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice calling upon the borrower and Co-borrowers mentioned below to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice. The borrower/borrower(s) having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13 (4) of the said Act read with rule 9 of the said Rules on the below mentioned dates. The borrower/borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDUSIND BANK LTD.**

Sr. No.	Name of Borrower & Co-Borrower	Loan A/c No.	Date of Demand Notice	Date of Possession	Amount in Demand Notice (in Rs.)
1.	Mr. Dinesh D Patel (Borrower) & Mrs. Naynaben D Patel (Co-borrower)	MPM 01208N	21-05-2024	06-09-2024	Rs.13,06,616.84/- (Rupees Thirteen Lakh Six Thousand Six Hundred Sixteen and Eighty-Four Paise only) as on 13-05-2024
Description of the Immoveable Property: All that piece and parcel of the Plot No 17 Admeasuring about 39 Sq Mtrs. together with proportionate share in the road and margin land admeasuring 13 Sq. Mtrs. and total admeasuring 52 Sq. Mtrs. at Shree Gurov Ginning Nagar Ginning Housing Scheme Situated on the land bearing Rev. S. No. 489/3, Scheme No. 12, F.P. No. 39 of Village Adajan Paliya Surat Bounded as follows: East : Leaving Margin And Plot No. 26 West : Road, North: Plot No.18, South: Plot No.16.					
2.	Mr. Kamlesh Jitendra Kumar Bhagat (Borrower) & Mrs. Bhagat Bhavna Kamlesh (Co-borrower)	GB000279N	15-05-2024	06-09-2024	Rs. 1,30,98,142.06/- (Rupees One Crore Thirty Lakh Ninety-Eight Thousand One Hundred Forty-Two Paise Six Only) as on 30-04-2024
Description of the Immoveable Property: All that pieces and parcels of Bungalow No. 1 admeasuring about 434.77 Sq. Mtrs & 170 Sq. Mtrs. construction thereon, in Molsagar Co-operative Housing Society Ltd, Situated at F.P. No. 50-51, of T.P.S. No.6 of Mouje: Paldi, Taluka: Sabarmati and District: Ahmedabad and Bounded as follows that is to say: East: Margin of said Unit after Wall, West: Margin of said Unit after Jally Apartment, North: Margin of said Unit & after gate Main Road, South: Margin of said Unit after Wall Main Road					
3.	Paras N Nakhava (Borrower) Bhavisha Paras Nakhava, Narendrabhai Kantilal Nakhava, Prakash Ghai Nakhava, Virek Nakhava, Ramaben Narendrabhai Nakhava & Sarda Prakash Nakhava (Co-borrowers)	GJN00107N	17-05-2024	11-09-2024	Rs. 18,92,726.73/- (Rupees Eighteen Lakh Eight Hundred Twenty Six and Seventy Three Paise Only) as on 30-04-2024
Description of the Immoveable Property: All that piece and parcel of the property Residential House Sheet No.451 Kishan Chowk B/14 Kair Ashram Pachad Sujanvadi Chowk, City Survey Ward No. 13, City Survey No. 1535, Jamnagar (GJ) Having Admeasuring Area 73.53 Sq. Mtrs. Which is Bounded as follows: East: Property of City Survey No. 1534, West: Property of City Survey No. 1536, North: Property of City Survey No. 1528, South: Road					
4.	Shyam Pitram Agarwal (Borrower) & Aarti Shyam Agarwal (Co-borrower's)	GB000549N & GB000900N	21-05-2024	06-09-2024	Rs. 17,26,004.90 (Rupees Seventeen Lakh Twenty-Six Thousand Four Hundred and Ninety Paise Only) as on 13-05-2024
Description of the Immoveable Property: All that piece and parcel of Land/ Unit No. F-8 Second Floor in Sunrise Park Shalibaug Co. Op. Housing Society Ltd. known as Sunrise Park, Situated at Plot No. 47 of T P Scheme No. 6 of Mouje Darigan-Kolpur Dist Ahmedabad (GJ). Owned By Mr. Shyam Pitram Agarwal Which is bounded as follows: East: Open, West: Flat No. F5, North: Flat No. F7, South: Open Space					

The above-mentioned borrower/Co-Borrower/guarantor are hereby given a 30 days Notice to repay the amount, else the mortgaged property will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002. The borrower's attention is invited to the provisions of Sub Section (8) of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Sd/-
Date : 11-09-2024
Place : Ahmedabad (GJ)
Mr. Sujiti Shete (Authorized Office)
INDUSIND BANK LTD.

IDFC FIRST Bank Limited
(erstwhile IDFC First Limited and amalgamated with IDFC Bank Limited) | CIN : L65110TN2014PLC097792
Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031.
Tel: +91 44 4564 4000 | Fax: +91 44 4564 4022

APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For immoveable property)

Whereas the undersigned being the authorized officer of IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization.

The Borrower/Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this notice.

Loan Account Number	Borrower/s & Guarantors Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (Rs.)	
22862762	1. Balvanji Thakor, 2. Jontuben Thakor	All that piece and parcel of Plot No. 04, R.S. No. 478/1P, Total Area Measuring 81.00 sq.mt. Situated at Jangral, Taluk: Saraswati, District: Patan, State: Gujarat And, Bounded As: East: Road, West: Road North: Plot No.05 South: Plot No.03	30.06.2021	Rs. 2,43,785.09/-	08-09-2024 Physical Possession
26019370	1. Jigarbhai Rabari 2. Jviben Rabari	All that piece and parcel of Property No. 226, Admeasuring 30*30 = 900 Sq. Ft. (83.61 Sq. Mtrs.), Situated At Village: Ganeshpura, Taluka: Saravasti, District: Patan, Gujarat-384285, And Bounded As: East: house of Mahabhai Lalubhai, West: House of Prabhathbai Gobarbhai North:way, South: House of Suthar Ganabhai	12.08.2023	Rs. 3,50,099.72/-	08-09-2024 Physical Possession
10048614808 & 10049408408	1. Vikrambhai B Rabari 2. Lashiben Baldevbhai Rabari	All that piece and parcel of Flat No. 502 On 5th Floor, Carpet Area Admeasuring 74.9 Sq. Mtrs., Built-up Area Admeasuring 79.21 Sq. Mtrs., in Block No. "B", Non-agriculture Of Land In Which Buildings Knowing As "Aaryan Embassy", Situated At Block No. 278 (old Survey No. 145/2 And 145/3), Town Planning Scheme No. 212 (ambli), Final Plot No. 2, At Moje Village Ambli, Tal. Ghatlodiya, Sub-district: Ahmedabad-9 (Bopal), District: Ahmedabad, State: Gujarat-380058, And Bounded As:- East: Flat No. B-501 West: Flat No. C-503 North: Flat No. B-503 South: Marging And TP Road	01.07.2023	Rs. 44,33,085.00/-	08-09-2024 Physical Possession

The Borrower/Co-borrowers/ Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Sd/-
Date : 08.09.2024
Place : GUJARAT
Authorized Officer IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S CMR LIFESCENCES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	CMR Lifescences Private Limited
2. Date of incorporation of corporate debtor	15.03.2011
3. Authority under which corporate debtor is incorporated / registered	RoC/Ahmedabad
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U24230G2011PT0064445
5. Address of the registered office and principal office (if any) of corporate debtor	505 Matrix Tower, Corporate Road, Nr. Vodafone House B/H Dvya thesakar Office, S.G. Highway, Ahmedabad-380015, Gujarat, India
6. Insolvency commencement date in respect of corporate debtor	09.09.2024
7. Estimated date of closure of insolvency resolution process	08.03.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA. Sunil Kumar Kabra IBS/19A/001/IP-01011/2017-18/11662
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 3rd Floor, Reegas Business Centre, New Cylight Road, Above Mercedes Benz Showroom, Bhanthara-Vesu, Surat-395007; Email Id: jmsuco@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address same as mentioned in Sl. 9; Email Id: ipc.mrf@icmai.org.in
11. Last date for submission of claims	Monday, 23.09.2024
12. Classes of creditors, if any, under clause (b) of sub-section (1A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s CMR Lifescences Private Limited on 09.09.2024. The creditors of M/s CMR Lifescences Private Limited are hereby called upon to submit their claims with proof on or before Monday, 23.09.2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claim shall attract penalties.

Date: 11.09.2024
Place: Surat
CA. Sunil Kumar Kabra
Interim Resolution Professional

JBF Industries Limited
CIN : L99999DN1982PLC000128
Regd. Office: 1st Floor, Flat No. 02 Building No B-2, Trupati Residency, Near Trupati Bala Temple, Basara Road, Silvassa - 396230.
Tel: +91-635602033 Website: http://www.jbfindustries.co.in
E-mail: sec.shares@jbfmail.com

NOTICE OF THE FORTY SECOND ANNUAL GENERAL MEETING AND VOTING INFORMATION

NOTICE is hereby given that the Forty Second Annual General Meeting (AGM) of the members of JBF Industries Limited will be held on Monday, 30th September, 2024 at 11.30 a.m. (I.S.T.) through Video Conferencing (VC) / Other Audio-Visual Means (OAVM) to transact the business as set out in the Notice of AGM dated 14th August, 2024, without physical presence of the members at a common venue.

In compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder, read with General Circular No. 09/2023 dated September 25, 2023, 10/2022 dated December 28, 2022 and General Circular Nos. 02/2022, 21/2021, 19/2021, 02/2021, 14/2020, 17/2020 and 20/2020 dated May 05, 2022, December 14, 2021, December 08, 2021, January 13, 2021, April 08, 2020, April 13, 2020 and May 05, 2020

